

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No.5495/Del/2018
Assessment Year : 2014-15

M/s Nearbuy India Private
Limited,
(Formerly known as Groupon
India Private Limited),
Building No.22, IInd Floor,
Pushp Vihar Commercial
Complex, LSC Madangir,
New Delhi – 110 062.
PAN : AABCF5352Q.

Vs. Deputy Commissioner of
Income Tax,
Circle-10(2),
New Delhi.

(Appellant)

(Respondent)

Appellant by : Shri Divyansh Jain, Advocate.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : 20.01.2021
Date of pronouncement : 20.01.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-35, New Delhi dated 1st May, 2018.

2. The assessee, vide letter dated 11th January, 2021 has requested for withdrawal of the appeal filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas

Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 20th January, 2021.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar